



to know, it was filed immediately along with petition for condonation. If it is counted from the date of knowledge, it is well within 30 days of the date of knowledge.

Having heard learned counsel for the Appellant and Mr. Navin Kumar, learned counsel for the 'Resolution Professional', we recall the order dated 17<sup>th</sup> January, 2020 passed in Company Appeal (AT) (Insolvency) No. 1306 of 2019.

Review Application No. 05 of 2020 is allowed.

Company Appeal (AT) (Insolvency) No. 1306 of 2019 be listed 'for admission (fresh case)' on 19<sup>th</sup> March, 2020.

[Justice S.J. Mukhopadhaya]  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/G